

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION No. 243 of 1993.

Date of decision : 16th July, 1993.

Sri Paramananda Mallick ... Applicant.

- Versus -

Union of India & others ... Respondents.

(For instructions)

1. Whether it be referred to the reporters or not ? *AD*
2. Whether it be circulated to all the Benches
of the Central Administrative Tribunals or not ? *AD*


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

16.7.93


(K.P. ACHARYA)
VICE-CHAIRMAN.

16.7.93

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For the applicant:- Mr.J.N.Jethi,
Advocate.

For the Respondents:-

Mr.Akhaya Ku.Mishra
Addl.Standing Counsel
for Respondents No.1 to 3
Mr.B.R.Sarangi,Counsel
for Respondent No.4.

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CORAM:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN.

A N D

THE HONOURABLE MR. H.RAJENDRA PRASAD, MEMBER (ADMN.)

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JUDGMENT.

K.P.ACHARYA, V.C.

In this application Under Section 19 of the Administrative Tribunals Act, 1985 the petitioner prays to direct the Opp. Parties No.1 and 2 to issue an order in favour of applicant allotting a vacant quarters within the premises of Central Telegraph Office situated at Cuttack.

2. The petitioner relies upon Para-18 of Rules for allocation and allotment of quarters, ' change of quarter' contained in Annexure-3.

3. We have heard Mr. J.N.Jethi, learned counsel for the petitioner and Mr. Akhaya Ku. Misra Addl. Standing counsel for the Respondents No.1 to 3 and Mr. B.R. Sarangi, learned counsel for the intervenor, Respondent No.4. It was told to us that petitioner and the intervenor Mr. A. Dhupal, have filed an application ^{before} to the competent authority to allot such quarter in their favour. The application ^{are} still pending before the competent authority. Since these applications ^{have} not been disposed of, we would direct the competent authority to dispose of the application and pass order according to law, keeping in view the contents of Annexures-3 and 4 and provisions contained in Clause-31 (c) (ix) (x) of the quarters allotment Rules. Thus the application is accordingly disposed of. No costs.

Member (Administrative) 16.7.93

Vice-Chairman.

Central Administrative Tribunal,
Cuttack Bench, Cuttack Hossain.



16.7.93.